

(1881) 03 CAL CK 0025

Calcutta High Court

Case No: None

Juggut Chunder Roy
and Others

APPELLANT

Vs

Roop Chand Shaw and
Others

RESPONDENT

Date of Decision: March 24, 1881

Citation: (1881) ILR (Cal) 811

Hon'ble Judges: Broughton, J

Bench: Single Bench

Judgement

Broughton, J.

Found that the defendants were partners, and gave a decree in favour of the plaintiffs against all the defendants, and ordered Roop Chand to pay the costs incurred by Tariney Pershad Shaw and Chand: Mohun Shaw, and the costs of Rakhal Doss to be paid out of the partnership assets, after satisfaction of the debt.